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GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI: DATED THE 28th JANUARY, 1978.

NOTIFICATION  
(INCOME-TAX)

No. 2108 (F.NO.189/5/77-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes, hereby makes the following amendments to its Notification No.2039 (F.NO.189/5/77-IT(AI) dated 1.11.77.

After the last entry under Col.3, the following shall be added.

25. Sambhal.

This notification shall take effect from 9.1.78.

( M. SHASTRI )  
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To

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